

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 33/82-ALC4/2009 MEETING DATE : 10.11.2009

The Meeting No.33/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 10.11.2009 was actually held on 12.11.2009 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Shaish Kumar, IA, DIPP
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri Rajinder Pal Singh, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.31/82 dated 27.10.2009 were ratified by the Committee.

Case No.B-325	M/S Biostadt India Ltd.			
NC Meeting No.33/AM10	F.No.01/83/050/01267/AM04			
Meeting Date:10.11.2009				
Adv.Lic.No.0310290699 dated 10.09.2004				
Committee considered case as per agenda and in light of written comments of DBT vide their O.M. No.BT/IL/05/142/2004-PID dated 27.02.2009 and in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Environ AC	1 kg.	1.	Biofixation NIP GG Powder	0.177 kg.
		2.	Lithothmme Granular Mixture	0.973 kg.
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-326	M/S Sequent Scientific Ltd.
Norms Committee Meeting No.33/10	F.No.01/82/050/00252/AM09
Meeting Date: 10.11.2009	RA F.No.03/95/040/01187/AM08
Adv.Lic.No.0310463534 dated 3.3.2008	
Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.	

Case No. B-327	M/s Mayuka Labs Pvt. Ltd.

Norms Committee Meeting No. 33/10	File No. 01/82/050/00724/AM09/DES-III
Meeting Date 10.11.2009	RAF No. 05/24/040/00156/AM09
Adv. Lic. No. 0510223639 dated 10.07.2008	
Committee considered case as per agenda and observed that the firm was requested to furnish quantities of inputs export product wise, but no reply has been received . It was, therefore, decided to remind the firm and defer the case for 08.12.2009.	

Case No.B-328	M/S Matrix Laboratoreis Ltd.
Norms Committee Meeting No.33/10	F.No. 01/82/162/00703/AM10
Meeting Date:10.11.2009	RA F.No.09/24/040/00018/AM02 RA F.No.09/24/040/00060/AM04
Adv.Lic.No.0910011975 dated 11.11.2002 Adv.Lic.No.0910014608 dated 06.06.2003	

Committee considered the representation as per agenda and observed that the firm has requested for revision of norms against Advance Licence No.0910011975 dated 12.9.2001 (correct date 11.11.2002) and for fixation of norms against Advance licence No.0910014608 dated 06.06.2003. Committee further observed that there are three advance licences bearing Nos.0910007290 dated 12.09.2001, 0910011975 dated 11.11.2002 and 0910014608 dated 06.06.2003 issued to the firm for the export product Clarithromycin (Non-infringing process-CLX Route). ALC considered the case for fixation of ad-hoc norms in respect of Annual Advance Licence No. 0910007290 dated 12.9.2001 issued to M/s Medicorp Technologies Inds. Ltd. The Committee took note of the following written comments of PI Division (now DOP) conveyed vide their U.O. dated 21.2.2003:-

“ for allowing higher quantity of inputs there are no means to verify about the characteristics of export product; how it is different from the USP grade products and also whether the claimed non-infringement process has been patented or not and whether such higher requirements of raw materials are justified”.

The Committee held on 30.4.2003 taking note of above comments and after detailed deliberations decided to allow inputs based on Central Excise data for the period from 1.4.2001 to 28.2.2003 as under:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin	1 kg.	1.	Erythromycin Base	6.73 kg.
		2.	Benzyl Chloroformate	6.50 kg.
		3.	Tetrahydrofuran	13.68 Kg.
		4.	Dimethyl Sulfoxide	7.870 kg.

The Committee was informed that the norms against advance licence dated 11.11.2002 were fixed by ALC No.48/2004 held on 31.3.2004 wherein the firm's representative who had appeared before the Committee explained that they had made the exports to the developed countries and realized higher fob price and non-infringing process has been reflected in the shipping bills. The Committee after hearing the representative of the

firm and in light of Certificate furnished by them from Central Excise, Pithampur, certifying the total consumption of raw material for the period 01.03.2003 to 15.09.2003 indicating that Clarithromycin non-infringing process (CLX-Route) is being manufactured by M/S Biotech Synergy Ltd. exclusively for M/S Matrix Lab. Ltd, decided to allow the same quantities of input items given earlier against Annual Advance Licence dated 12.09.2001 considering the explanation given regarding reflection of non-infringing process decided to allow the above inputs under para 4.7 of Hand Book of Procedures for regularization purpose. While allowing the quantity of inputs against this licence the Committee had taken into consideration the comments of PI Division conveyed vide their U.O. dated 21.2.2003, referred to above. The firm has made representation against the decision of NC and have furnished the Central Excise data for the period 01.03.2003 to 15.09.2003 in respect of M/s Biotech Synergy Ltd. stated to be supporting manufacturer of the firm, which refers to the period of advance licence dated 11.11.2002 and which has already been considered by the ALC No. 48/2004 held on 31.3.2004 while fixing Ad-hoc Norms in respect of Annual Advance Licence dated 11.11.2002. The firm has also clarified that though the consumption norms remain the same, the data given in the first Excise Certificate was lower because some indigenous materials were also used which were not reflected while fixing norms. The Excise data for the period 01.03.2003 to 15.09.2003 is based on the entire import quantity consumed in the process for the manufacture of Clarithromycin-CLX Route which was exported to USA. The Committee observed that the decision taken in respect of Annual Advance Licence dated 12.9.2001 was based on the consumption data supplied by the firm for the period from 1.4.2001 to 28.2.2003 and in subsequent meeting held on 31.3.2004, the consumption data supplied by the firm for the period from 1.3.2003 to 15.9.2003 was taken into consideration by the ALC and it was decided to allow inputs as had been allowed by the Committee in respect of Annual Advance Licence dated 12.9.2001 on repeat basis. Committee perused the Production and Consumption data submitted by the firm for the period from 1.3.2003 to 15.9.2003 and observed that the quantity of items of import at S.Nos. 2to 4 are at a variance as compared to the data furnished by the firm earlier at the time of fixation of ad-hoc norms for AAL dated 12.9.2001.

In view of above Committee decided to call for the following documents/information for further consideration of cases pertaining to licences dated 11.11.2002 and 6.6.2003:-

- (a) Complete set of applications with licence details in respect of three licences mentioned above alongwith amendment sheets if any,
- (b) Detailed report in respect of all the three Licences pertaining to import/export. Whether there is evidence of shipment having been made under non-infringing process.
- (c) Date of conversion from DTA to EOU and details of raw material and licences as on date of conversion.

The case to be placed before the Committee on receipt of above information from firm/RA.

Case No.B-329	M/S Hetero Labs Ltd.
Norms Committee Meeting No.33/10	F.No.01/82/050/01358/AM09
Meeting Date: 10.11.2009	RA F.No.09/24/040/00321/AM09
Adv.Lic.No.0910036216 dated 05.12.2008	
Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.	

Case No.B-330	M/S Coral Drugs Pvt.Ltd.
Norms Committee Meeting No.33/10	F.No.01/82/050/00528/AM09
Meeting Date: 10.11.2009	RA F.No.05.24/040/00981/AM08
Adv.Lic.No.0510218739 dated 31.03.2008	
Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.	

Case No.B-331	M/S IPCA Labs Ltd.			
Norms Committee Meeting No.33/10	F.No.01/82/050/00205/AM09			
Meeting Date: 10.11.2009	RA F.No.03/94/040/01162/AM08			
Adv.Lic.No.0310464111 dated 10.03.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/22/2008-PI-III dated 08.07.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Testosterone Undecanoate	1 kg.	1.	Androst-4-ene-3, 17 dione (AD)	0.944 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-332	M/S IPCA Labs Ltd.
Norms Committee Meeting No.33/10	F.No.01/82/050/00977/AM09
Meeting Date: 10.11.2009	RA F.No.03/94/040/00294/AM09
Adv.Lic.No.0310482283 dated 12.08.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/109/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting decided to amend the description of import item to read as "9 Beta-11 Beta-Epoxy-16 Alpha, 21-Trihydroxy-Pregna-1,4-Diene-3, 20-Dione (5TR)" without any other change in the decision taken in 33/82 meeting held on 11.11.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-333	M/S IPCA Labs Ltd.
Norms Committee Meeting No.33/10	F.No.01/82/050/00827/AM09

Meeting Date: 10.11.2009	RA F.No.03/94/040/00356/AM09
Adv.Lic.No.0310480702 dated 01.08.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the description of export product to read as "Glimepiride" without any other change in the decision taken in 34/82 meeting held on 18.11.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-334	M/S Vivimed Labs Ltd.
Norms Committee Meeting No.33/10	F.No.01/83/050/00160/AM07
Meeting Date: 10.11.2009	RA F.No.09/24/040/01065/AM07
Adv.Lic.No.0910026251 dated 11.05.2006	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to reject the request of the firm as there is no justification for enhancement in the quantity of inputs.	

Case No.B-335	M/S Global Calcium P.Ltd.										
Norms Committee Meeting No.33/10	F.No.01/82/050/00483/AM09										
Meeting Date: 10.11.2009	RA F.No.07/24/040/00050/AM09										
Adv.Lic.No.0710057454 dated 16.05.2008											
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 09.11.2009 and in consultation with technical authorities present in meeting decided to revise norm under para 4.7 of HBP as per details below or as applied by firm whichever is lower.											
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Calcium Lactate Gluconate</td><td>1 kg.</td><td>1.</td><td>Calcium Lactate</td><td>0.468 kg</td></tr></table>		Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Calcium Lactate Gluconate	1 kg.	1.	Calcium Lactate	0.468 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed							
Calcium Lactate Gluconate	1 kg.	1.	Calcium Lactate	0.468 kg							
RA concerned may take further necessary action as per above decision of NC.											

Case No. B-336	M/s Avignon Exim Pvt. Ltd.
Norms Committee Meeting No. 33/10	File No. 01/82/050/00273/AM09/DES-III
Meeting Date 10.11.2009	RAF No. 03/94/040/01006/AM08
Adv. Lic. No. 0310467005 dated 02.04.2008	
Committee Decided to defer case for 08.12.2009 for comments of Department of C&PC.	

Case No. B-337	M/s Avignon Exim Pvt. Ltd.
Norms Committee Meeting No. 33/10	File No. 01/82/050/01102/AM07/DES-III
Meeting Date 10.11.2009	RAF No. 03/94/040/01374/AM07
Adv. Lic. No. 0310422847 dated 13.03.2007	
Committee decided to defer case for 08.12.2009 for comments of DC(MSME).	

Case No.B-338	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.33/10	F.No. 01/82/050/00371/AM09 F.No.01/82/050/00588/AM08
Meeting Date:10.11.2009	RA F.No.03/95/040/00112/AM09 RA F.No.03/95/040/01140/AM08
Adv.Lic.No.0310471347 dated 15.05.2008 Adv.Lic.No.0310462556 dated 26.02.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the description of export product to read as “4&5-Methyl-2-Mercaptobenzimidazole”. As regards enhancement in the quantity of inputs, Committee decided to reject the request of the firm as there is no justification for the same. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-339	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.33/10	F.No. 01/82/050/00589/AM08 F.No.01/83/050/00660/AM07 F.No.01/83/050/00816/AM08 F.No.01/83/050/00647/AM08 F.No.01/83/050/00741/AM08 F.No.01/83/050/01313/AM07 F.No.01/83/050/01220/AM07 F.No.01/83/050/00846/AM07 F.No.01/83/050/00578/AM07 F.No.01/83/050/00786/AM07 F.No.01/83/050/00911/AM07 F.No.01/83/050/00336/AM07 F.No.01/83/050/00704/AM06
Meeting Date:13.11.2009	RA F.No.03/95/040/01138/AM08 RA F.No.03/95/040/00440/AM06 RA F.No.03/95/040/00358/AM08 RA F.No.03/95/040/00280/AM08 RA F.No.03/95/040/00264/AM08

	RA F.No.03/95/040/01511/AM07 RA F.No.03/95/040/01355/AM07 RA F.No.03/95/040/00957/AM07 RA F.No.03/95/040/00913/AM07 RA F.No.03/95/040/00822/AM07 RA F.No.03/95/040/00581/AM07 RA F.No.03/95/040/00372/AM07 RA F.No.03/95/040/01376/AM06
Adv.Lic.No.0310462555 dated 26.02.2008 Adv.Lic.No.0310390255 dated 19.07.2006 Adv.Lic.No.0310436337 dated 16.07.2007 Adv.Lic.No.0310433844 dated 25.06.2007 Adv.Lic.No.0310433499 dated 22.06.2007 Adv.Lic.No.0310421952 dated 06.03.2007 Adv.Lic.No.0310417870 dated 01.02.2007 Adv.Lic.No.0310406247 dated 01.11.2006 Adv.Lic.No.0310405671 dated 27.10.2006 Adv.Lic.No.0310403639 dated 11.10.2006 Adv.Lic.No.0310396821 dated 28.08.2006 Adv.Lic.No.0310386999 dated 27.06.2006 Adv.Lic.No.0310368085 dated 22.02.2006	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.14010/88/2004-Ch.II dated 30.09.2009 and in consultation with technical authority present in meeting decided to amend the description of export product to read as “Octylated Diphenylamine (OCD Powder/Flakes)”. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-340	M/s Shasun Chemicals & Drugs Ltd.
Norms Committee Meeting No. 33/10	File No. 01/82/162/00946/AM09/DES-III
Meeting Date 10.11.2009	
Committee considered case as per agenda and observed that the firm has requested for revision of value cap in respect of export product Ibuprofen and not for fixation of DEPB rate. It was also observed that there is no role of Norms Committee for revision of value cap. It was, therefore, decided to revert back the case to DEPB for consideration of the case for revision of value cap directly.	

Case No. B-341	M/s Shree Ganesh Remedies Pvt. Ltd.
Norms Committee Meeting No. 33/10	File No. 01/82/050/00243/AM08/DES-III
Meeting Date 10.11.2009	RAF No. 34/24/040/00166/AM07
Adv. Lic. No. 3410018711 dated 03.05.2007	
Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.	

1	Case No.:46/46/83-ALC1/2007	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved															
	HQ File :01/83/050/01854/AM08/	RLA File :07/24/040/00727/AM07/	Lic.No/Date:0710049839 29.01.2007																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/8/2003-Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">n-Butyl Lithium (30% w/w in n-Hexane)</td><td rowspan="3">1 kg.</td><td>1.</td><td>Lithium Metal</td><td>0.046 kg</td></tr> <tr> <td>2.</td><td>n-Butyl Chloride</td><td>0.480 kg</td></tr> <tr> <td>3.</td><td>n-Hexane</td><td>1.00 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	n-Butyl Lithium (30% w/w in n-Hexane)	1 kg.	1.	Lithium Metal	0.046 kg	2.	n-Butyl Chloride	0.480 kg	3.	n-Hexane
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
n-Butyl Lithium (30% w/w in n-Hexane)	1 kg.	1.	Lithium Metal	0.046 kg															
		2.	n-Butyl Chloride	0.480 kg															
		3.	n-Hexane	1.00 kg															
	RA concerned may take further necessary action as per above decision of NC.																		

2	Case No.:53/15/82-ALC4/2008	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00693/AM09/	RLA File :31/24/040/00406/AM08/	Lic.No/Date:3110034279 01.07.2008	Defer Date:08.12.2009
	Decision :Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

3	Case No.:31/27/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved
	HQ File :01/82/050/01048/AM09/	RLA File :31/24/040/00163/AM09/	Lic.No/Date:3110035487 22.09.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/71/2009-PI-III dated 22.10.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Timolol Maleate	1 kg.	1.	S-(-)-3-Tert-Butylamino)1,2-Propanediol	0.81 kg
		2.	3-Morpholino-4-Chloro-1,2,5-Thiadiazole	1.09 kg

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009	Defer Date:08.12.2009
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/154/2009-PI-III dated 26.10.2009 decided to call for the following information/documents from the firm. - Complete chemical reactions at each step showing molecular weight of each reactant and output material, chemical description of step I and Step II intermediates and percentage yield on molar basis for each step of manufacturing process. - Material balance for each step. - Chemical structure of Bis(pinacalto) dicarbon, dppf and triflic anhydride alongwith their molecular weight, molar requirement and specific use in the reactions. - End use of export product. If is a drug intermediate, namd of the bulk drug for which it is used may be furnished. - Copy of authentic technical literature in support of yields envisaged in the process. Accordingly, case was deferred for 08.12.2009.			

5	Case No.:58/18/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00332/AM10/	RLA File :09/24/040/00431/AM09/	Lic.No/Date:0910037268 03.03.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

6	Case No.:10/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/01712/AM09/	RLA File :05/24/040/00769/AM09/	Lic.No/Date:0510238138 17.03.2009	Defer Date:08.12.2009

Decision :Committee decided to call for a copy of application, copy of advance authorization and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 08.12.2009.

7	Case No.:65/18/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00339/AM10/	RLA File :09/24/040/00433/AM09/	Lic.No/Date:0910037452 19.03.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

8	Case No.:62/18/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00336/AM10/	RLA File :09/24/040/00469/AM09/	Lic.No/Date:0910037549 26.03.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

9	Case No.:63/18/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00337/AM10/	RLA File :09/24/040/00470/AM09/	Lic.No/Date:0910037550 26.03.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

10	Case No.:72/18/82-ALC4/2009	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00346/AM10/	RLA File :07/24/040/00679/AM09/	Lic.No/Date:0710063868 26.03.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

11	Case No.:67/18/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00341/AM10/	RLA File :03/95/040/01043/AM09/	Lic.No/Date:0310514060 01.04.2009	Defer Date:08.12.2009
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 08.12.2009.			

12	Case No.:44/18/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
			Lic.No/Date:0910037637	

HQ File :01/82/050/00318/AM10/	RLA File :09/24/040/00477/AM09/	09.04.2009	Defer
Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			Date:08.12.2009

13	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

14	Case No.:21/18/82-ALC4/2009	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875 16.04.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

15	Case No.:69/18/82-ALC4/2009	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00343/AM10/	RLA File :22/24/040/00001/AM10/	Lic.No/Date:2210008835 16.04.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

16	Case No.:4/5/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00037/AM10/	RLA File :34/24/040/00242/AM09/	Lic.No/Date:3410024018 22.04.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

17	Case No.:78/18/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00352/AM10/	RLA File :09/24/040/00013/AM10/	Lic.No/Date:0910037741 23.04.2009	Defer

Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.

Date:08.12.2009

18	Case No.:15/18/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved																											
	HQ File :01/82/050/00289/AM10/	RLA File :03/94/040/00053/AM10/	Lic.No/Date:0310517558 28.04.2009																												
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/152/2008-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Perindopril Erbumine</td><td rowspan="7">1 kg.</td><td>1.</td><td>2(S)-Indoline-2-Carboxylic acid</td><td>1.0 kg</td></tr> <tr> <td>2.</td><td>L-novaline</td><td>1.60 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>1.43 kg</td></tr> <tr> <td>4.</td><td>Toluene</td><td>3.22 kg</td></tr> <tr> <td>5.</td><td>Methylene Chloride</td><td>15.19 kg</td></tr> <tr> <td>6.</td><td>Acetonitrile</td><td>3.57 kg</td></tr> <tr> <td>7.</td><td>Sodium Pyruvate</td><td>1.50 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Perindopril Erbumine	1 kg.	1.	2(S)-Indoline-2-Carboxylic acid	1.0 kg	2.	L-novaline	1.60 kg	3.	Methanol	1.43 kg	4.	Toluene	3.22 kg	5.	Methylene Chloride	15.19 kg	6.	Acetonitrile	3.57 kg	7.	Sodium Pyruvate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																											
Perindopril Erbumine	1 kg.	1.	2(S)-Indoline-2-Carboxylic acid	1.0 kg																											
		2.	L-novaline	1.60 kg																											
		3.	Methanol	1.43 kg																											
		4.	Toluene	3.22 kg																											
		5.	Methylene Chloride	15.19 kg																											
		6.	Acetonitrile	3.57 kg																											
		7.	Sodium Pyruvate	1.50 kg																											

19	Case No.:10/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00284/AM10/	RLA File :03/95/040/00042/AM10/	Lic.No/Date:0310518058 01.05.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

20	Case No.:11/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00285/AM10/	RLA File :03/95/040/01027/AM09/	Lic.No/Date:0310517971 01.05.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

21	Case No.:8/18/82-ALC4/2009	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00282/AM10/	RLA File :03/95/040/00940/AM09/	Lic.No/Date:0310518060 01.05.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

22

Case No.:5/7/82-ALC4/2009	Party Name:INDO AMINES LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved	
HQ File :01/82/050/00076/AM10/	RLA File :03/94/040/00051/AM10/	Lic.No/Date:0310518508 05.05.2009		
Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 10.11.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Ethyl-9,10-Anthracenedione Yellowish Flakes	1 kg.	1.	Coloured 2-Ethyl-9,10- Anthracenedion Light Yellow Powder	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

23

Case No.:13/7/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved	
HQ File :01/82/050/00084/AM10/	RLA File :03/94/040/01120/AM09/	Lic.No/Date:0310518966 07.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/109/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Triamcinolone Base USP/BP	1 kg.	1.	9 Beta-11 Beta-Epoxy-16 Alpha, 17 Alpha, 21-Trihydroxy-Pregna-1,4-Diene-3,20-Dione (5TR)	1.05 kg
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:16/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00290/AM10/	RLA File :03/94/040/00104/AM10/	Lic.No/Date:0310520417	Defer

			19.05.2009	Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			
25	Case No.:35/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00309/AM10/	RLA File :03/94/040/00115/AM10/	Lic.No/Date:0310520711 21.05.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of DIPP.			
26	Case No.:38/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00312/AM10/	RLA File :03/94/040/00101/AM10/	Lic.No/Date:0310520653 21.05.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			
27	Case No.:39/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00313/AM10/	RLA File :03/94/040/00076/AM10/	Lic.No/Date:0310520964 22.05.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of DC(MSME)..			
28	Case No.:40/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00314/AM10/	RLA File :03/94/040/00068/AM10/	Lic.No/Date:0310520972 22.05.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of DC(MSME).			
29	Case No.:41/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00315/AM10/	RLA File :03/94/040/00073/AM10/	Lic.No/Date:0310520968 22.05.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of DC(MSME).			
30	Case No.:23/18/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred

HQ File :01/82/050/00297/AM10/	RLA File :09/24/040/00457/AM09/	Lic.No/Date:0910038018 26.05.2009	Defer Date:08.12.2009
Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

31	Case No.:24/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00298/AM10/	RLA File :03/94/040/00027/AM10/	Lic.No/Date:0310521503 27.05.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

32	Case No.:30/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved									
	HQ File :01/82/050/00304/AM10/	RLA File :03/94/040/00026/AM10/	Lic.No/Date:0310521508 27.05.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>DTPA Potassium (DTPA K 5- Liquid Active content= 40%</td><td>1 kg.</td><td>1.</td><td>DETA (eiethylene Triamine)</td><td>0.125 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	DTPA Potassium (DTPA K 5- Liquid Active content= 40%	1 kg.	1.	DETA (eiethylene Triamine)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
DTPA Potassium (DTPA K 5- Liquid Active content= 40%	1 kg.	1.	DETA (eiethylene Triamine)	0.125 kg									
RA concerned may take further necessary action as per above decision of NC.													

33	Case No.:36/18/82-ALC4/2009	Party Name:CHEMILL NUTRACEUTICALS PVT.LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00310/AM10/	RLA File :03/94/040/00148/AM10/	Lic.No/Date:0310521537 27.05.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

34	Case No.:14/18/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00288/AM10/	RLA File :03/95/040/00084/AM10/	Lic.No/Date:0310521745 28.05.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

35	Case No.:34/18/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00308/AM10/	RLA File :03/94/040/00144/AM10/	Lic.No/Date:0310521758 28.05.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

36	Case No.:17/18/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00291/AM10/	RLA File :03/95/040/00124/AM10/	Lic.No/Date:0310522329 02.06.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

37	Case No.:37/18/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00311/AM10/	RLA File :09/24/040/00053/AM10/	Lic.No/Date:0910038076 02.06.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

38	Case No.:42/18/82-ALC4/2009	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00316/AM10/	RLA File :09/24/040/00068/AM10/	Lic.No/Date:0910038079 02.06.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

39	Case No.:10/13/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00150/AM10/	RLA File :09/24/040/00035/AM10/	Lic.No/Date:0910038134 03.06.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

40	Case No.:32/18/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00306/AM10/	RLA File :09/24/040/00410/AM09/	Lic.No/Date:0910038108 03.06.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

41	Case No.:45/18/82-ALC4/2009	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved									
	HQ File :01/82/050/00319/AM10/	RLA File :11/24/040/00006/AM10/	Lic.No/Date:1110020396 03.06.2009										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/82 meeting held on 03.11.2009, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Soya Lecithin Powder</td><td>1 kg.</td><td>1.</td><td>Acetone</td><td>0.755 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Soya Lecithin Powder	1 kg.	1.	Acetone
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Soya Lecithin Powder	1 kg.	1.	Acetone	0.755 kg									
RA concerned may take further necessary action as per above decision of NC.													

42	Case No.:3/18/82-ALC4/2009	Party Name:OLEOFINE ORGANICS (INDIA)PVT.LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Rejected
	HQ File :01/82/050/00277/AM10/	RLA File :03/95/040/00138/AM10/	Lic.No/Date:0310522629 04.06.2009	
	Decision : Committee considered case as per agenda and observed that the firm has applied for imports of Dydrogerated Palm ‘Stearin which falls under Chapter 15 and import of items falling under Chapter 15 are not allowed against the Advance Authorisation issued under para 4.7 of HBP. It was, therefore, decided to reject the case.			
	RA concerned may take further necessary action as per above decision of NC.			

43	Case No.:4/18/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00278/AM10/	RLA File :03/94/040/00978/AM09/	Lic.No/Date:0310523220 09.06.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

44	Case No.:6/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,		Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved									
	HQ File :01/82/050/00280/AM10/	RLA File :03/94/040/00183/AM10/		Lic.No/Date:0310523267 09.06.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Ferriic Sodium DTPA Fe content</td><td>1 kg.</td><td>1.</td><td>DETA (Diethylene Triamine</td><td>0.400 kg</td></tr></table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Ferriic Sodium DTPA Fe content	1 kg.	1.	DETA (Diethylene Triamine
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Ferriic Sodium DTPA Fe content	1 kg.	1.	DETA (Diethylene Triamine	0.400 kg										

	= 11% ± 0.5%			
RA concerned may take further necessary action as per above decision of NC.				

45

Case No.:18/18/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved	
HQ File :01/82/050/00292/AM10/	RLA File :08/24/040/00040/AM10/	Lic.No/Date:0810080665 11.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/178/2009-PI-III dated 12.11.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Propafenone tablets 150 mg	1 No.	1.	Propafenone Hcl	153 mg
RA concerned may take further necessary action as per above decision of NC.				

46	Case No.:26/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00300/AM10/	RLA File :03/94/040/00141/AM10/	Lic.No/Date:0310524174 15.06.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

47	Case No.:43/18/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00317/AM10/	RLA File :03/94/040/00018/AM10/	Lic.No/Date:0310524605 17.06.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Bio-technology.			

48	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of DC(MSME).			

49	Case No.:71/18/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,		Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
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HQ File :01/82/050/00345/AM10/	RLA File :22/24/040/00011/AM10/	Lic.No/Date:2210009016 22.06.2009	Defer Date:08.12.2009
Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

50	Case No.:47/18/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved
	HQ File :01/82/050/00321/AM10/	RLA File :03/94/040/00247/AM10/	Lic.No/Date:0310525575 24.06.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2009-Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Para Ethoxy Ethyl Benzoate	1 kg.	1.	Phenol (purity maximum 92%)
			2.	Potassium Hydroxide
RA concerned may take further necessary action as per above decision of NC.				

51	Case No.:31/18/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved
	HQ File :01/82/050/00305/AM10/	RLA File :03/94/040/00259/AM10/	Lic.No/Date:0310526171 29.06.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2009-Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Para Iso Propoxy Ethyl Benzoate	1 kg.	1.	Phenol (purity maximum 92%)
			2.	Potassium Hydroxide
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:33/18/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved
	HQ File :01/82/050/00307/AM10/	RLA File :03/94/040/00261/AM10/	Lic.No/Date:0310526169 29.06.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2009-Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm			

whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Paraben	1 kg.	1.	Phenol (purity maximum 92%)	1.01 kg
		2.	Potassium Hydroxide	0.900 kg

RA concerned may take further necessary action as per above decision of NC.

53	Case No.:1/17/82-ALC4/2009	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00264/AM10/	RLA File :07/24/040/00135/AM10/	Lic.No/Date:0710065750 03.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

54	Case No.:2/17/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00265/AM10/	RLA File :09/24/040/00121/AM10/	Lic.No/Date:0910038452 06.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

55	Case No.:3/17/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00266/AM10/	RLA File :03/94/040/00279/AM10/	Lic.No/Date:0310527467 06.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

56	Case No.:4/17/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00267/AM10/	RLA File :03/95/040/00207/AM10/	Lic.No/Date:0310527468 06.07.2009	Defer Date:08.12.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 08.12.2009.			

57	Case No.:5/17/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00268/AM10/	RLA File :03/95/040/00102/AM10/	Lic.No/Date:0310527449 06.07.2009	Defer Date:08.12.2009

Decision : Committee decided to defer case for 08.12.2009 for comments of Export Cell.

58	Case No.:7/17/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00270/AM10/	RLA File :07/24/040/00051/AM10/	Lic.No/Date:0710065810 07.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

59	Case No.:8/17/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00271/AM10/	RLA File :05/24/040/00208/AM10/	Lic.No/Date:0510245316 08.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

60	Case No.:9/17/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00272/AM10/	RLA File :09/24/040/00101/AM10/	Lic.No/Date:0910038523 09.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

61	Case No.:10/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00273/AM10/	RLA File :05/24/040/00203/AM10/	Lic.No/Date:0510245516 10.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

62	Case No.:11/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00274/AM10/	RLA File :05/24/040/00204/AM10/	Lic.No/Date:0510245517 10.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

63	Case No.:2/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved
	HQ File :01/82/050/00276/AM10/	RLA File :03/94/040/00289/AM10/	Lic.No/Date:0310528381 10.07.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Trisodium NTA (Nitrilo tri acetic acid, trisodium salt) Assay-99% ($\pm 1\%$)	1 kg.	1.	NTA Acid (nitrilo tri Acetic Acid) Assay-99% ($\pm 1\%$)	0.750 kg

RA concerned may take further necessary action as per above decision of NC.

64	Case No.:48/18/82-ALC4/2009	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00322/AM10/	RLA File :09/24/040/00118/AM10/	Lic.No/Date:0910038561 13.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

65	Case No.:61/18/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00335/AM10/	RLA File :04/24/040/00057/AM10/	Lic.No/Date:0410106102 14.07.2009	Defer Date:08.12.2009
	Decision :Committee decided to forward a copy of application to DC(MSME) and Department of Ayush for their comments. Accordingly, case was deferred for 08.12.2009.			

66	Case No.:80/18/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00354/AM10/	RLA File :34/24/040/00064/AM10/	Lic.No/Date:3410024680 15.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

67	Case No.:82/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00356/AM10/	RLA File :03/95/040/00079/AM10/	Lic.No/Date:0310529028 16.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

68	Case No.:84/18/82-ALC4/2009	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved
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HQ File :01/82/050/00358/AM10/	RLA File :34/24/040/00048/AM10/	Lic.No/Date:3410024684 16.07.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/94/2002/Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Di-n-Butyl Tin Oxide	1 kg.	1.	Tin Ingots	0.564 kg
		2.	Aluminium Granules	0.096 kg
		3.	1 Butene	0.731 kg
60/40 Mixed Butyl Tin Chloride (containing 60% of Mono Butyl Tin tri chloride and 40% Di butyl Tin oxide)	1 kg.	1.	Tin Ingots	0.447 kg
		2.	Aluminium Granules	0.048 kg
		3.	1 Butene	0.731 kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:87/18/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00361/AM10/	RLA File :05/24/040/00230/AM10/	Lic.No/Date:0510246091 17.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

70	Case No.:17/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00587/AM10/	RLA File :09/24/040/00436/AM09/	Lic.No/Date:0910038631 20.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

71	Case No.:89/18/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00363/AM10/	RLA File :05/24/040/00226/AM10/	Lic.No/Date:0510246173 20.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

72	Case No.:90/18/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved
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HQ File :01/82/050/00364/AM10/	RLA File :03/95/040/00245/AM10/	Lic.No/Date:0310529608 20.07.2009
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/43/2007-Ch.II dated 08.04.2008 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2 (Chloro Methyl) Mercapto Benzo Thiazole (CMBT)	1 kg.	1.	2-Mercapto Benzo Thiazole	0.910 kg
		2.	Methylene Chloride	0.272 kg
		3.	Di Bromo Methane	0.557 kg

Before implementation of above decision, the firm may be asked to submit registration certificate/clearance from Central Insecticides Board, Department of Agriculture & Co-operation as the export product has its use as fungicide in leather industry.

RA concerned may take further necessary action as per above decision of NC.

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Case No.:92/18/82-ALC4/2009	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved	
HQ File :01/82/050/00366/AM10/	RLA File :05/24/040/00728/AM09/	Lic.No/Date:0510246191 20.07.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 15/82 meeting held on 08.07.2008 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Povidone Iodine 10% Solution	1 liter	1.	Povidone Iodine	0.1017 kg
RA concerned may take further necessary action as per above decision of NC.				

74	Case No.:94/18/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved												
	HQ File :01/82/050/00368/AM10/	RLA File :07/24/040/00156/AM10/	Lic.No/Date:0710066073 21.07.2009													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/82/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Paracetamol 450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg + Codeine</td><td rowspan="2">1 No.</td><td>1.</td><td>Doxylamine Succinate</td><td>5.10 mg</td></tr><tr><td>2.</td><td>Colour Yellow Amstead</td><td>1.632 mg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Paracetamol 450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg + Codeine	1 No.	1.	Doxylamine Succinate	5.10 mg	2.	Colour Yellow Amstead
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Paracetamol 450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg + Codeine	1 No.	1.	Doxylamine Succinate	5.10 mg												
		2.	Colour Yellow Amstead	1.632 mg												

Phosphate 10 mg tablet			14037	
Paracetamol 450 mg + Caffeine 45 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Quiolin Yellow Lake	4.56 mg
		3.	Colour Quilolin Yellow WS	2.43 mg
Paracetamol 450 mg + Caffeine 50 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	Do not tally with master batch formula and hence not allowed
Paracetamol 450 mg + Caffeine 45 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Green Appble Deep F 1569	2.00 mg

RA concerned may take further necessary action as per above decision of NC.

75	Case No.:12/29/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00582/AM10/	RLA File :09/24/040/00134/AM10/	Lic.No/Date:0910038660 23.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

76	Case No.:14/29/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00584/AM10/	RLA File :09/24/040/00111/AM10/	Lic.No/Date:0910038661 23.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

77	Case No.:15/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00585/AM10/	RLA File :09/24/040/00006/AM10/	Lic.No/Date:0910038659 23.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

78	Case No.:97/18/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00371/AM10/	RLA File :03/94/040/00310/AM10/	Lic.No/Date:0310530334 23.07.2009	Defer Date:08.12.2009

Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.

79	Case No.:98/18/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00372/AM10/	RLA File :03/94/040/00019/AM10/	Lic.No/Date:0310530340 23.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

80	Case No.:100/18/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00374/AM10/	RLA File :09/24/040/00139/AM10/	Lic.No/Date:0910038692 24.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

81	Case No.:101/18/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00375/AM10/	RLA File :07/24/040/00136/AM10/	Lic.No/Date:0710066165 24.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

82	Case No.:102/18/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00376/AM10/	RLA File :05/24/040/00243/AM10/	Lic.No/Date:0510246579 24.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

83	Case No.:104/18/82-ALC4/2009	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00378/AM10/	RLA File :05/24/040/00759/AM09/	Lic.No/Date:0510246636 27.07.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of DIPP.			

84	Case No.:16/29/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00586/AM10/	RLA File :34/24/040/00068/AM10/	Lic.No/Date:3410024818 03.08.2009	Defer

Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.	Date:08.12.2009
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85	Case No.:19/29/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved									
	HQ File :01/82/050/00589/AM10/	RLA File :03/94/040/00375/AM10/	Lic.No/Date:0310532032 04.08.2009	:									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/73/2002/Ch.III dated 20.03.2008 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>EDTA Ferric Sodium</td><td>1 kg.</td><td>1.</td><td>Ethylene Diamine Tetra Acetic Acid</td><td>0.730 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	EDTA Ferric Sodium	1 kg.	1.	Ethylene Diamine Tetra Acetic Acid
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
EDTA Ferric Sodium	1 kg.	1.	Ethylene Diamine Tetra Acetic Acid	0.730 kg									
RA concerned may take further necessary action as per above decision of NC.													

86	Case No.:13/29/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00583/AM10/	RLA File :34/24/040/00070/AM10/	Lic.No/Date:3410024898 12.08.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

87	Case No.:20/29/82-ALC4/2009	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved									
	HQ File :01/82/050/00590/AM10/	RLA File :09/24/040/00160/AM10/	Lic.No/Date:0910038970 14.08.2009										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 40/82 meeting held on 30.12.2008 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Orlistat Pellets 50%</td><td>1 kg.</td><td>1.</td><td>Orlistat</td><td>0.505 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Orlistat Pellets 50%	1 kg.	1.	Orlistat
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Orlistat Pellets 50%	1 kg.	1.	Orlistat	0.505 kg									
RA concerned may take further necessary action as per above decision of NC.													

88	Case No.:10/29/82-ALC4/2009	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00580/AM10/	RLA File :11/24/040/00012/AM10/	Lic.No/Date:1110020967 25.08.2009	Defer Date:08.12.2009

Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.

89	Case No.:21/29/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00591/AM10/	RLA File :09/24/040/00189/AM10/	Lic.No/Date:0910039075 27.08.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

90	Case No.:1/25/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved									
	HQ File :01/82/050/00532/AM10/	RLA File :34/24/040/00069/AM10/	Lic.No/Date:3410025002 03.09.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/101/2002/Ch.II dated 04.10.2007 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Neodecanonyl Chloride</td><td>1 kg.</td><td>1.</td><td>Neodecanoic Acid</td><td>0.580 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Neodecanonyl Chloride	1 kg.	1.	Neodecanoic Acid
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Neodecanonyl Chloride	1 kg.	1.	Neodecanoic Acid	0.580 kg									

91	Case No.:22/29/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00592/AM10/	RLA File :03/95/040/00359/AM10/	Lic.No/Date:0310537371 11.09.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

92	Case No.:1/29/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved
	HQ File :01/82/050/00571/AM10/	RLA File :03/95/040/00384/AM10/	Lic.No/Date:0310539418 25.09.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

93	Case No.:2/29/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00572/AM10/	RLA File :08/24/040/00155/AM10/	Lic.No/Date:0810083127 25.09.2009	Defer Date:08.12.2009

Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.

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Case No.:3/29/82-ALC4/2009	Party Name:GURUDEV DYESTUFF INDIA PVT.LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved	
HQ File :01/82/050/00573/AM10/	RLA File :08/24/040/00156/AM10/	Lic.No/Date:0810083146 25.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2008-Ch.II dated 30.06.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4,4 Diamino Sulphanilide	1 kg.	1.	Aniline Oil	0.458 kg
		2.	Acetic Acid	0.317 kg
		3.	Para Nitro Aniline	0.728 kg
		4.	Caustic Soda Flakes	0.545 kg
		5.	Soda Ash	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

95	Case No.:4/29/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00574/AM10/	RLA File :05/23/040/00038/AM10/	Lic.No/Date:0510250014 29.09.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

96	Case No.:5/29/82-ALC4/2009	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00575/AM10/	RLA File :05/23/040/00055/AM10/	Lic.No/Date:0510250016 29.09.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of DC(MSME).			

97	Case No.:6/29/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00576/AM10/	RLA File :08/24/040/00161/AM10/	Lic.No/Date:0810083230 30.09.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

98	Case No.:7/29/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00577/AM10/	RLA File :07/24/040/00229/AM10/	Lic.No/Date:0710067286 30.09.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

99	Case No.:8/29/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00578/AM10/	RLA File :07/24/040/00230/AM10/	Lic.No/Date:0710067287 30.09.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

100

Case No.:23/29/82-ALC4/2009	Party Name:OLEOFINE ORGANICS (INDIA)PVT.LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved	
HQ File :01/82/050/00593/AM10/	RLA File :03/95/040/00363/AM10/	Lic.No/Date:0310540119 01.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/118/2007/Ch.III dated 09.11.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Behenamide	1 kg.	1.	Behenic Acid	1.05 kg
RA concerned may take further necessary action as per above decision of NC.				

101	Case No.:24/29/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00594/AM10/	RLA File :09/24/040/00247/AM10/	Lic.No/Date:0910039458 05.10.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

102	Case No.:25/29/82-ALC4/2009	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00595/AM10/	RLA File :31/21/040/00198/AM10/	Lic.No/Date:3110040141 05.10.2009	Defer Date:8.12.09
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

103	Case No.:27/29/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00597/AM10/	RLA File :03/95/040/00387/AM10/	Lic.No/Date:0310540299 05.10.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

104	Case No.:28/29/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00598/AM10/	RLA File :03/95/040/00374/AM10/	Lic.No/Date:0310540303 05.10.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

105	Case No.:30/29/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00600/AM10/	RLA File :05/24/040/00332/AM10/	Lic.No/Date:0510250305 06.10.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:1/33/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved	
HQ File :01/82/050/00629/AM10/	RLA File :03/95/040/00458/AM10/	Lic.No/Date:0310541774 23.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2009-Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Aromatic Derivative of Diphenylamine (QUREANTI ADA) (Cumylated Dephenyl Amine/(4,4-Dimethyl Benzyl)-Diphenyl Amine)	1 kg.	1.	Diphenyl Amine	0.464 kg
RA concerned may take further necessary action as per above decision of NC.				

107	Case No.:2/33/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00630/AM10/	RLA File :03/94/040/00451/AM10/	Lic.No/Date:0310541892	Defer

23.10.2009

Date:08.12.2009

Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.

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Case No.:3/33/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved	
HQ File :01/82/050/00631/AM10/	RLA File :03/95/040/00460/AM10/	Lic.No/Date:0310542078 23.10.2009		
Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/40/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin	1 Kg.	1.	Acetonitrile	1.00 kg
		2.	Activated Carbon	0.035 kg
		3.	Caustic Soda Flakes	0.620 kg
		4.	Dyclohexane	6.94 kg
		5.	Ethyl Acetate	3.81 kg
		6.	Methyl Ethyl Ketone	0.93 kg
		7.	Imidazole	0.74 kg
		8.	Methanol	7.85 kg
		9.	Methylene Chloride	3.00 kg
		10.	Toluene	8.09 kg
		11.	Tri Ethyl Amine	2.71 kg
		12.	Methane Sulphonic Acid	0.44 kg
		13.	Tertiary Butyl Dimethyl Silyl	0.81 kg
		14.	2,2 Dimethyl Butyric Acid	1.86 kg
RA concerned may take further necessary action as per above decision of NC.				

109	Case No.:4/33/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Approved	
	HQ File :01/82/050/00632/AM10/	RLA File :03/95/040/00449/AM10/	Lic.No/Date:0310542098 23.10.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/40/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Cefprozil	1 kg.	1.	7-Phenylacetamido-3-Chloromethyl	3.238 kg

		Cephalosporanic Acid P-Methoxybenzyl Ester (GCLE)	
	2.	D(-) Alpha Parahydroxy Phenylglycine Methyl Potassium Dane Salt (M.K.)	1.050 kg
	3.	Acetone	2.41 kg
	4.	Dimethylaniline	0.25 kg
	5.	Methanol	0.68 kg
	6.	Methylene Chloride	21.74 kg
	7.	Dimethyl Formamide	4.91 kg
	8.	Hexamethyl Disilazane	0.42 kg
	9.	Trimethyl Chlorosilane	0.273 kg
	10.	Ethyl Acetate	1.92 kg
	11.	N,O-Bis (Trimethyl Silyl) Acetamide	0.004 kg
	12.	Ethyl Chloro Formate	0.398 kg
	13.	Trifluoro Acetic Acid	2.986 kg
	14.	Isopropyl Alcohol	7.38 kg
	15.	Trimethyl Phosphine	1.851 kg
	16.	Phosphorous Pentachloride (PCL5)	1.571 kg
	17.	Activated Carbon	0.100 kg
	18.	Caustic Soda	1.63 kg
	19.	Celite	Not allowed as not a raw material
	20.	Sodium Hydrosulphite	0.004 kg
RA concerned may take further necessary action as per above decision of NC.			

110	Case No.:5/33/82-ALC4/2009	Party Name:KORES (INDIA) LTD.	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00633/AM10/	RLA File :03/94/040/00516/AM10/	Lic.No/Date:0310542107 23.10.2009	Defer Date:08.12.2009
	Decision :Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

111	Case No.:6/33/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00634/AM10/	RLA File :03/95/040/00442/AM10/	Lic.No/Date:0310542118 23.10.2009	Defer Date:08.12.2009
	Decision Committee decided to call for a copy of application, copy of advance authorization and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 08.12.2009.			

112	Case No.:7/33/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00635/AM10/	RLA File :03/94/040/00569/AM10/	Lic.No/Date:0310542418 26.10.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

113	Case No.:8/33/82-ALC4/2009	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00636/AM10/	RLA File :03/95/040/00282/AM10/	Lic.No/Date:0310542452 26.10.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

114	Case No.:10/33/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00638/AM10/	RLA File :07/24/040/00252/AM10/	Lic.No/Date:0710067842 27.10.2009	Defer Date:08.12.2009
	Decision : Committee decided to call for a copy of application, copy of advance authorization and technical details as per Appendix 33 from RA/firm. Accordingly case was deferred for 08.12.2009.			

115	Case No.:9/33/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00637/AM10/	RLA File :09/24/040/00230/AM10/	Lic.No/Date:0910039712 27.10.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

116	Case No.:11/33/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00639/AM10/	RLA File :03/95/040/00425/AM10/	Lic.No/Date:0310542883 28.10.2009	Defer Date:08.12.2009
	Decision : Committee decided to call for a copy of application, copy of advance authorization and technical details as per Appendix 33 from RA/firm. Accordingly case was deferred for 08.12.2009.			

117	Case No.:12/33/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00640/AM10/	RLA File :05/24/040/00344/AM10/	Lic.No/Date:0510251604 28.10.2009	Defer Date:08.12.2009

Decision : Committee decided to call for a copy of application, copy of advance authorization and technical details as per Appendix 33 from RA/firm. Accordingly case was deferred for 08.12.2009.

118	Case No.:13/33/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00641/AM10/	RLA File :09/24/040/00255/AM10/	Lic.No/Date:0910039753 29.10.2009	Defer Date:08.12.2009
	Decision : Committee decided to call for a copy of application, copy of advance authorization and technical details as per Appendix 33 from RA/firm. Accordingly case was deferred for 08.12.2009.			

119	Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

120	Case No.:15/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00643/AM10/	RLA File :09/24/040/00240/AM10/	Lic.No/Date:0910039761 29.10.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

121	Case No.:16/33/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00644/AM10/	RLA File :09/24/040/00222/AM10/	Lic.No/Date:0910039762 29.10.2009	Defer Date:08.12.2009
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of Pharmaceuticals.			

122	Case No.:17/33/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2009 10.11.2009	Status:Case Deferred
	HQ File :01/82/050/00645/AM10/	RLA File :09/24/040/00287/AM10/	Lic.No/Date:0910039764 29.10.2009	Defer Date:8.12.09
	Decision : Committee decided to defer case for 08.12.2009 for comments of Department of C&PC.			

Outside Agenda Case No.1	M/s Alembic Ltd.			
Norms Committee Meeting No. 33/10	F. No. 01/82/50/01263/AM06/DES-III			
Meeting Date 10.11.2009	RAF No. 34/24/040/00244/AM06			
Adv. Lic. No. 3410015305 dated 24.01.2006				
Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceutical vide their U.O. No.35011/117/2006-PI-III and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Fortified Procaine Penicillin 4 meha Injection	1,00,000 Vials	1.	Procaine Benzyl Penilillin	300 BOU
		2.	Benzyl Penicillin Sodium	100 BOU
RA concerned may take further necessary action as per above decision of NC.				

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Outside Agenda Case No.2	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,		Meet No/Date:33/82-ALC4/2009 10.11.2009		Case Approved																															
HQ File :01/83/050/00817/AM07/	RLA File :03/95/040/00837/AM07/		Lic.No/Date:0310405369 24.10.2006																																	
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceutical vide their U.O. No.35011/2/2006-PI-III dated 03.05.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																				
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="8">5[4-(1,1,Di Methyl Ethyl)Phenyl]-1H-1,2,4-Triazole-3-Acetic Acid Hydrate (CMPT H20)</td><td rowspan="8">1,00,000 Vials</td><td>1.</td><td>P-Tert Butyl Benzoic Acid</td><td>0.88 kg</td></tr><tr><td>2.</td><td>Thionyl Chloride</td><td>0.65 kg</td></tr><tr><td>3.</td><td>Hydrazine Hydrate (80%)</td><td>0.49 kg</td></tr><tr><td>4.</td><td>Benzene</td><td>Not allowed since not shown in process.</td></tr><tr><td>5.</td><td>Methanol</td><td>0.219 kg</td></tr><tr><td>6.</td><td>Ethyl Cyano Acetate</td><td>0.50 kg</td></tr><tr><td>7.</td><td>Toluene</td><td>0.50 kg</td></tr><tr><td>8.</td><td>Ethyl Acetate</td><td>Not allowed since not shown in process.</td></tr></table>						Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	5[4-(1,1,Di Methyl Ethyl)Phenyl]-1H-1,2,4-Triazole-3-Acetic Acid Hydrate (CMPT H20)	1,00,000 Vials	1.	P-Tert Butyl Benzoic Acid	0.88 kg	2.	Thionyl Chloride	0.65 kg	3.	Hydrazine Hydrate (80%)	0.49 kg	4.	Benzene	Not allowed since not shown in process.	5.	Methanol	0.219 kg	6.	Ethyl Cyano Acetate	0.50 kg	7.	Toluene	0.50 kg	8.	Ethyl Acetate	Not allowed since not shown in process.
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																																
5[4-(1,1,Di Methyl Ethyl)Phenyl]-1H-1,2,4-Triazole-3-Acetic Acid Hydrate (CMPT H20)	1,00,000 Vials	1.	P-Tert Butyl Benzoic Acid	0.88 kg																																
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		4.	Benzene	Not allowed since not shown in process.																																
		5.	Methanol	0.219 kg																																
		6.	Ethyl Cyano Acetate	0.50 kg																																
		7.	Toluene	0.50 kg																																
		8.	Ethyl Acetate	Not allowed since not shown in process.																																
RA concerned may take further necessary action as per above decision of NC.																																				
